

reflections made by them. With all the contempt it deserves, I plead that the way Mr. Banatwalla has referred to Members of Parliament is not the way to treat his colleagues in Parliament. We are trying to uproot corruption; we all know that. Sir, I strongly repudiate his allegations. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : It is all right. Your views have come on record. Please sit down. Please let him have his say.

...(*Interruptions*)

MR. DEPUTY-SPEAKER : Please sit down. You all had your say. No side talks please.

...(*Interruptions*)

SHRI E. AHAMED (Manjeri) : The Centre cannot wash off their hands on such a serious matter. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : What is this going on? Both of you sit down. Mr. Chandumajra may speak now.

...(*Interruptions*)

MR. DEPUTY-SPEAKER : This is unlike gentlemen.

...(*Interruptions*)

SHRI E. AHAMED : We are also hon. Members of this House. We are also entitled to know what the Government is intending to do in this matter. ...(*Interruptions*)

Shri Somnath Chatterjee is not a member. ...(*Interruptions*) We want to know. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : Now, please sit down. I have called the name of another Member. Yes, Prof. Chandumajra.

...(*Interruptions*)

MR. DEPUTY-SPEAKER : What is this going on?

...(*Interruptions*)

SHRI E. AHAMED : Sir, we are entitled to have a statement from the Minister. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : Why do you not allow others to speak? Gentlemen, you had your say and now allow others also to speak. Please sit down.

...(*Interruptions*)

MR. DEPUTY-SPEAKER : Shri Banatwalla, you are a senior man, please sit down now.

...(*Interruptions*)

[*Translation*]

PROF. PREM SINGH CHANDUMAJRA (Patiala) : Mr. Deputy Speaker, Sir, I would like to draw attention of the Government to a judgement delivered by Justice Dhingra of Delhi High Court day before yesterday. He convicted a total of 89 persons who were culprits of 1984 riots. While delivering his judgement the learned Judge<sup>t</sup> passed certain strictness also against some persons.

MR. DEPUTY-SPEAKER : Please do not read from newspaper.

PROF. PREM SINGH CHANDUMAJRA : The learned Judge has said about the people who were political masters of that time. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : Please do not read from newspaper. Please speak about what you have already read.

PROF. PREM SINGH CHANDUMAJRA : The learned Judge has said about the political masters that

[*English*]

Those who have engineered all these incidents are still at large.

[*Translation*]

I would like to know through you, Sir, whether Government would investigate the matter on the basis of strictness passed by the learned Judge. The court is of the opinion that the matter should be investigated because there were political masters who were behind heinous crimes and massacre of Sikhs on the roads of Delhi.

Mr. Deputy Speaker, Sir, you would, perhaps, remember and many hon'ble Members also would recollect that the political masters who were behind these riots who are now no more in this world but they were in the hierarchy, they were political leaders. When Sikhs were being massacred, the press people asked them as to why that was happening, they replied that when a big tree falls, there is a sort of earthquake — how shameful is it?

Although it is late but justice has not been denied. At least we have got some satisfaction with this judgement. But justice delayed is justice denied that is there. The people who hatched this conspiracy, because of whom thousands of sisters became widow and because of whom sentiments of thousands of mothers were crushed, their grievances must be heard in the court of law. Although the judgement has been delivered by the court but the real culprits, who are political masters, who said at that time that when big tree falls, a sort of earthquake occurs, action must be taken against them and they must be convicted. This matter should be

thoroughly investigated keeping in view this judgement. The Minister of Home Affairs is present. I would like to request him, through you Sir, that this is an important matter and it must be investigated. I want to know whether Government will order an inquiry in this matter? I demand that C.B.I. should be entrusted with this job because it is C.B.I. who have got hold of big political masters involved in various scams such as money scam, urea scam, bofors and other similar scandals. Therefore this matter should also be investigated by the C.B.I. so that real culprits, who engineered 1984 riots and who are responsible of massacre of sikhs are brought to book. I request the Home Minister to make an announcement in this regard that an impartial inquiry will be held. ...*(Interruptions)*

MR. DEPUTY-SPEAKER : It is enough.

SHRI BASANT SINGH KHALSA (Ropar) : This is very serious matter. Thousands of people were killed. The court of law had delivered this judgement. It has been proved now that investigation should be done against the people who are political personalities and involved in this matter and who engineered the whole process. I demand that Home Minister should make a statement in this regard today itself and announce that he will get the matter investigated. They are responsible of the massacre, many women became widow. It was a great loss to the country. It was very shameful act in our country. A proper enquiry should be held and facts should be placed before the House.

*[English]*

SHRI SOMNATH CHATTERJEE (Bolpur) : Sir, we are happy that atleast a process is started in this matter. In the judgement that has appeared in the Papers, the learned magistrate has passed serious strictures. Many important persons, high ranking persons, should have been proceeded against. This is a matter which has to be seriously attended to. This is a matter concerning a large number of people. There was mayhem in the Capital of India. Therefore, this matter should be looked into very seriously, particularly in the context of the adverse comments that have been made by the magistrate. We would like to know what steps the Government will take in this regard. I request the Home Minister to make a Statement, at an appropriate time if not now, giving the views of the Government in this matter. A very very serious matter should be properly looked into.

MR. DEPUTY-SPEAKER : All right.

*[Translation]*

SHRI SATYA PAL JAIN (Chandigarh) : Mr. Deputy Speaker, Sir, I would also like to point out one thing. Shri Chatterjee has also said that this is revealing judgement. This names of some culprits have been known but some political personalities have been successful in keeping themselves away from legal process. Action must be taken against them. I demand on behalf of my party that a thorough probe should be conducted and the guilty persons must be brought to book.

Secondly, the entire House should congratulate BJP Government of Delhi, where Chief Minister Shri Madan Lal Khurana pursued this case for two years and the culprits have been awarded punishment. The Gurus of this minority Community of India sacrificed their lives for the sake of our country and the people who are responsible for the inhuman behaviour to this community have been sent to jail because of the efforts made by B.J.P. Government. We should, therefore, congratulate them.

SHRI ASHOK PRADHAN (Khurja) : Mr. Deputy Speaker, Sir, I came from Khurja Constituency. Jewar, Dadri and Sikanderabad areas of my Constituency are in the grip of devastating floods. I have been telling the administrative authorities that the condition of 'Kchha Pushta' is very bad, but they have not paid any attention towards this. When I went there today, I found that 90 per cent 'Pushta' has been cut off. Because of this floods 30-35 villages have been submerged which from Sikanderabad region. On the other side, there is a 'Pushta'. In case its water is not drained out, people of that area would be reduced to nothing. Their crops have already been submerged. I would request the Government to construct the 'Pushta' strong one and action should be taken against the officials who were negligent. The D.M. of Ghaziabad and Bulandshahr are camping there. I have informed them on the day before yesterday that the condition is such that army should be called out. When army has been called out today, I talked to Major O.P. Paraswal. He told me that they have been called but they do not have equipment to prevent the floods. We shall take precautionary measures only. When the area would be submerged, we shall take the people out on higher places.

Shri Rajesh Pilot, my elder brother also belongs to that area. Every year several villages are submerged. Jewar has already been submerged. Sikanderabad is also in the process of submerging. I returned at 9.30 a.m. That, Pushta might have been cut off completely by now. I therefore, request that action should be taken immediately.

*[English]*

SHRI RAJESH PILOT (Dausa) : Sir, it is a very serious matter. The hon. Minister of Parliamentary Affairs must talk to the Governor of UP. The situation is very tense there. The hon. Member is very right. If Pushta is not repaired or worked out, 30 villages will be totally demolished in the next few days because of this flood.

13.00 hrs.

The Government must take the U.P. Administration into confidence and tell them to do something. The hon. Member is right in saying that the Army has gone there because they have been told them that people are drowning. The Minister must convey the feelings of Parliament to the Governor and ask him to come back in the evening with the measures taken to save the lives of these people.